

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

## ORDER SHEET

Original Application No. .... 116 ..... of 2002

Applicant (s) Ganesh Chandra Pradhan Respondent (s) Learn of Indias .....Advocate for Applicant (s) M/s B. K. Mohanty Advocate for Respondent (s) .....

R. Mohanty  
P. K. Bhuyan  
S. K. Patnaik

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

I.P.O/B.D. for Rs.50/- filed  
 For Registration please.

## REGISTER

Registrar

10/03/2002 Defect is ignored. O.A. be registered &  
 a number be given. The sole prayer of the  
 Applicant in this Original Application is to  
 direct the opposite parties to consider his  
 case for appointment/adjustment <sup>in</sup> any of the  
 vacancies available to be made available  
 in the E.D. Category by taking into consider-  
 ation his experience.

Heard. This Original Application is  
 disposed of with a direction to the Respondents  
 to consider his case for appointment/adjustment  
 on the face of his experience and to grant him  
 necessary relief within two months. The

Defects are removed.

On memo

Review

5/3/02

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NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Postal requisites filed  
on today, ~~06/03/02~~.

The copy of order of 6.3.02  
with original application  
issued to all the respondents

by Regd. Post. The same  
copy of order issued to the  
counsel for both sides

R. 113  
S.O.

My  
11/3/02

present Original Application be treated as his  
representation to the Respondents. This O.A.  
is accordingly disposed of.

Send copy of this order along with  
the O.A. to the Respondents. The Advocate  
for the Applicant undertakes to file postal  
requisites for communication of this order  
and the paper book to the Respondents.

Hand over a free copy of this order to  
the Advocate for the applicant and also to  
the Additional Standing Counsel Mr. Jena.

*Yash*  
06/03/2002  
Member (J)